

fair retention price of ammonium sulphate produced by Sindri Fertilizers and Chemicals Limited. [Placed in Library, see No. LT-86/62].

- (ii) Supplementary Report (1960) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited.
- (iii) Government Resolution No. Fert.1(15)/58-Vol. II dated the 16th January, 1962.
- (iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library, see No. LT-87/62].

NOTIFICATION UNDER RUBBER ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Rubber (First Amendment) Rules, 1962 published in Notification No. GSR 206 dated the 17th February, 1962 under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, see No. LT-88/62].

PAPERS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATION ACT

The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Co-operation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of the Certified Accounts of the National Co-operative Development and Warehousing Board for the year 1960-61 and the Audit Report thereon, under sub-section (4) of section 41 of the Agricultural Produce (Development and Warehousing) Corporation Act,

1956. [Placed in Library, see No. LT-89/62].

NOTIFICATIONS UNDER MANIPUR LAND REVENUE AND LAND REFORMS ACT AND TERRITORIAL COUNCILS ACT

The Deputy Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. 140/12/60-M (v) published in the Manipur Gazette dated the 31st May, 1961 containing the Manipur Land Revenue and Reforms Rules, 1961, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960. [Placed in Library, see No. LT-90/62].

- (ii) The Territorial Councils (Election of Members) Rules, 1962 published in Notification No. G.S.R. 5 dated the 1st January, 1962, under sub-section (3) of section 54 of the Territorial Councils Act, 1956. [Placed in Library, see No. LT-91/62].

RULES UNDER CENTRAL EXCISES AND SALT ACT

Shri B. R. Bhagat: I beg to lay on the Table—

- (i) a copy each of the following rules under section 38 of the Central Excises and Salt Act, 1944:—
- (a) The Central Excise (First Amendment) Rules, 1962 published in Notification No. G.S.R. 27 dated the 6th January, 1962.
- (b) The Central Excise (Sixth Amendment) Rules, 1962, published in Notification No. G.S.R. 500 dated the 24th April, 1962.

[Placed in Library, see No. LT-92/62].

- (ii) a copy of Notification No. G.S.R. 489 dated the 21st April, 1962 containing corri-